

ITEM NO.22

Virtual Court 5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28548/2014

(Arising out of impugned final judgment and order dated 10-03-2014 in FAO No. 2294/2001 passed by the High Court Of Punjab & Haryana At Chandigarh)

UNITED INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SATINDER KAUR @ SATWINDER KAUR & ORS.

Respondent(s)

WITH

SLP(C) No. 12520/2015 (IV-B)

IA No. 1/2015 - CONDONATION OF DELAY IN FILING

IA No. 2/2015 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 3/2015 - DISCHARGE OF GUARDIAN)

Date : 08-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For the parties:

Mr. Ravi Bakshi, Adv.
Mr. Yash Pal Dhingra, AOR

Mr. Gagan Gupta, AOR
Mr. Ananth Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

Written submissions be filed within two weeks from today.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(RAJINDER KAUR)
ASSISTANT REGISTRAR